

26.7.96

CA No 1405/93

Hon Mr S. De Souza AM

Misc application no 3045/95
has been moved by the learned
counsel for the applicant, Subroto Das,
that the earlier cancellation
of the order regarding mutual
exchange of 2 quarters has
since been withdrawn by order
dated 22.11.95 copy of which
has been annexed with the
application. Applicant's
grievance is thus settled and
the case has, therefore, become
inconsequential.

Application is thus
dismissed being inconsequential

W S
AM

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